

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE
RAJYA SABHA
UNSTARRED QUESTION NO – 117
ANSWERED ON 20/07/2023

AIMS AND OBJECTIVES OF NYAYA MITRA SCHEME

117# SMT. KANTA KARDAM:

Will the Minister of Law and Justice be pleased to state: -

- (a) the aims and objectives of the Nyaya Mitra Scheme ;
- (b) the efforts being made by Government to seek services of Nyaya Mitras in the State of Uttar Pradesh in order to assist the courts in disposal of old pending cases; and
- (c) the number of Nyaya Mitras proposed to be engaged in the District Courts of Uttar Pradesh?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (c) Nyaya Mitra programme was launched in April, 2017 with the objective to reduce pendency of cases in the Courts. It aimed to facilitate disposal of 10 to 15 years old cases which included civil cases such as matrimonial, accident claim cases and also criminal cases pending in High Courts and Subordinate Courts. Since the introduction of Nyaya Mitra programme, a total of 39 Nyaya Mitras were positioned in various districts courts of the States of Assam, Bihar, Maharashtra, Odisha, Rajasthan, Tripura, Uttar Pradesh and West Bengal. Nyaya Mitras were not engaged in the States other than mentioned above. District wise details of engaged Nyaya Mitra is at Annexure-A. In the State of Uttar Pradesh, during the year 2017-18, five (5) Nyaya Mitras were engaged one each at Ghaziabad, Meerut, Varanasi, Gorakhpur and

Kushinagar District Courts. In the year 2019-20, one(1) Nyaya Mitrawas engaged at Allahabad District Court and in the year 2021-2022, two(2) Nyaya Mitras were engaged from April 2022 one each at Agra and Allahabad District Court. After due review of the progress of the scheme over the last few years and considering the implementation related issues, it was decided that since the scheme could not achieve the envisaged goal of disposal of 10 or more year old cases, the scheme need not continue from the Financial Year 2023-2024. Hence no Nyaya Mitras are proposed to be engaged for the District Courts of Uttar Pradesh during the current Financial Year (FY 2023-2024).

Statement as referred to in reply to part (b)-(c) Rajya Sabha Unstarred Question No.117 for answering on 20.07.2023 raised by Smt. KantaKardam, MP on Aims and Objectives of Nyaya Mitra Scheme

A State-wise Statement containing number of Nyaya Mitra engaged from (2017-2022)

S.No	State	Year- 2017-20218		Year 2018-2019		Year 2019-2020		Year	Year 2021-2023		Total		
		District	No of NM	District	No of NM	District	No of NM	2020-2021	District	No of NM			
1	Assam		-		-		-	NIL*	Cachar	1	2		
									Kamrup Metro	1			
2	Bihar	Patna	1		-		-			-	1		
3	Maharashtra		-		-	Aurangabad	1		NIL*	Nagpur	1	4	
						Mumbai Civil Court	1						
						Nagpur	1						
4	Odisha		-		-	Puri	1			Cuttack	1	4	
						Ganjam	1			Khurda	1		
5	Rajasthan	Jalore	1	Bhilwara	1	Jodhpur Metro	1			NIL*	Kota	1	11
		Alwar	1	Alwar	1								
		Ganganagar	1	Ganganagar	1	Jaipur Metro	1						
		Bhildwara	1										
6	Tripura	West Tripura	1		-		-					-	1
7	Uttar Pradesh	Ghaziabad	1			Allahabad	1				NIL*	Agra	1
		Meerut	1										
		Varanasi	1										
		Gorakhpur	1										
		Kushinagar	1										
8	West Bengal	Howrah	1	North Paragnas	1	Burdwan	1	NIL*	Calcutta			1	8
		24 North Paragnas	1										
		Birbhum	1										
		Coochbehar	1										
		Total	15	Total	4	Total	9			Total		11	39

*No Nyaya Mitra could be engaged during the year 2020-2021 due to closure of courts and social distancing protocols caused by Covid pandemic

